

**Mr. Speaker:** How is it related to this question?

**Shri Velayudhan:** No answer?

**Mr. Speaker:** No answer.

**पंडित मुनीश्वर दत्त उपाध्याय:** जहाँ तक मैं ने देखे हैं जनरल स्टोर की चीजें वहाँ नहीं हैं, उम्मीद है जल्दी होंगे।

**डा० काटजू:** आशा है कि वह स्टोर आप की आशा को जल्दी पूरी करेंगे। मैं आप की आशा को वहाँ तक पहुँचा दूँगा और वह लोग उसी तरह से इन्तज़ाम करेंगे।

#### ESTIMATES COMMITTEE'S SECOND REPORT

\*1603. **Prof. Agarwal:** Will the Minister of Home Affairs be pleased to state:

(a) the steps that Government have so far taken on the Estimates Committee's Second Report on the reorganisation of the Secretariat; and

(b) the extent of economy effected as a result of such change?

**The Minister of Home Affairs and States (Dr. Katju):** (a) The progress made on the recommendations contained in the Second Report of the Committee was reported to Parliament in the two Statements laid on the Table of the House by the Minister of State for Finance on 8th June 1951 and 18th September 1951. A statement showing the further progress made in respect of such recommendations, as required further action, is laid on the Table of the House. [See Appendix VIII, annexure No. 1.]

(b) The recommendations contained in the report largely relate to organisation, methods and procedure of work in the Government of India Secretariat and have been made with a view to increase speed and efficiency. It is not possible to assess the extent of economy if any, likely to be effected. In any case it must take some time before the full effect of the measures taken by Government in these respects is felt.

**Prof. Agarwal:** One of the important recommendations contained in para 3 was about the abolition of the posts of Additional and Joint Secretaries. May I know whether any action has been taken on this recommendation?

**Dr. Katju:** Care is taken to appoint the minimum number of Additional and Joint Secretaries.

**Prof. Agarwal:** In para 5 the recommendation was that attempt should be made to see that the maximum salary of an official under the Government is Rs. 3,000. May I know whether any action has been taken?

**Dr. Katju:** I think it is the general rule that for no new appointments the salary should exceed Rs. 3,000. Hon. Members are aware of the Constitutional guarantees given in respect of the older officers.

**Prof. Agarwal:** With regard to financial control in para 16, it was observed that financial control is more rigid on minor items and perhaps less on major items. May I know whether Government has considered this recommendation?

**Dr. Katju:** I think, Sir, the hon. Finance Minister will highly resent this. The control is equally stringent both on minor and major items.

**पंडित मुनीश्वर दत्त उपाध्याय:** क्या यह सही है कि किरायातशारी के बजाय खर्चा दिन पर दिन बढ़ता जा रहा है ?

**डा० काटजू:** मेम्बर साहब ने जो सवाल किया है कि खर्चा बढ़ता जाता है, तो उन को भी यह मालूम होना चाहिये कि अगर खर्चा बढ़ता जाता है तो काम भी बढ़ता जाता है, अब यह जो इतना बड़ा हाउस हो गया है, तो यहाँ का भी खर्चा पहले से बढ़ गया है।

**पंडित सी० एन० मालवीय:** सन् १९५० में ज्वाइंट सेक्रेटरीज और ऐडीशनल सेक्रेटरीज की तादाद कितनी थी और अप्रैल सन् १९५२ में ज्वाइंट सेक्रेटरीज और ऐडीशनल सेक्रेटरीज की तादाद कितनी हो गई ?

**डा० काटजू:** मुझे इस समय संख्या याद नहीं है, लेकिन अगर माननीय मेम्बर मुझ से इस बारे में पूछेंगे, तो मैं उन को यह तादाद बता दूँगा।

**Shri B. S. Murthy:** May I know, apart from economy, whether any efficiency has been effected?

**Dr. Katju:** That is what we hope for.

**RECRUITMENT TO CENTRAL AND ALL-INDIA SERVICES**

\*1604. **Shri Krishna Chandra:** Will the Minister of Home Affairs be pleased to state:

(a) whether recruitment to all the Central and All India Administrative and Ministerial services is made on the advice of the Union Public Service Commission;

(b) what are those services to which recruitment is made direct by Government and not on the advice of the Union Public Service Commission; and

(c) whether temporary appointments are also made on the advice of the Union Public Service Commission?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). Recruitment to posts in the All-India Services, and Central Services, Class I and Class II, and Ministerial services of the Government of India Secretariat and attached offices, is made after consultation with the Union Public Service Commission, with the exception of a few specified posts of a highly technical or special nature which are included in the Schedule to the Union Public Service Commission (Consultation) Regulations, a copy of which will be found in the Library. Recruitment to posts in subordinate services is made without consultation with the Commission by authorities authorised by Government to make appointments.

(c) Yes, except in cases where the officer to be appointed is not likely to hold the post for more than one year.

**Shri Krishna Chandra:** When vacancies arise in a particular Ministry, is that communicated to the Home Ministry for getting appointments made, or is the Ministry concerned competent enough to make appointments?

**Dr. Katju:** Is the hon. Member referring to temporary posts?

**Shri Krishna Chandra:** Yes, Sir.

**Dr. Katju:** If the temporary post is for a period of less than a year, and it is concurred in by the Finance Department, then, no reference is made so far as I know to the Home Ministry.

**Shri Krishna Chandra:** Is the sanction of the Home Ministry obtained

for creating such temporary posts in the different Ministries?

**Dr. Katju:** I do not think so.

**Shri Dabhi:** May I know if the Government are bound to accept the advice of the Union Public Service Commission in every case?

**Dr. Katju:** I would suggest to the hon. Member to read the Constitution. Its advice is generally accepted. The Constitution does not say that it must be accepted.

**Mr. Speaker:** Will he please read the answer to part (b)?

**Dr. Katju:** I have got here only parts (a), (b) and (c). I have read it to the House.

“(c) Yes, except in cases where the officer to be appointed is not likely to hold the post for more than one year.”

**Shri Velayudhan:** With regard to temporary appointments, may I know whether these temporary posts are later on made quasi-permanent and then permanent, with the result that the reserved quotas allotted for the Scheduled Castes are being completely ignored?

**Dr. Katju:** This complicated question requires notice.

**Shri B. S. Murthy:** Are there any cases during the year 1951-52 where the Government had to differ from the recommendation made by the Union Public Service Commission?

**Dr. Katju:** That will appear always in the report of the Public Service Commission.

**Shri Kelappan:** Do those who have acted once, as a matter of course, receive preference over new entrants?

**Dr. Katju:** I do not think so. What happens is this. When the post is made permanent or the post is extended beyond a year, the Public Service Commission is consulted. They issue an advertisement and the man who has been serving in the temporary posts is also authorised and is at liberty to apply. Of course, he receives due consideration. That is all.

**Sardar Hukam Singh:** Has the second yearly report been received from the Union Public Service Commission?

**Dr. Katju:** The next question relates to that.

**Dr. Jaisoorya:** Have any cases come to the notice of the hon. Minister where